

tion potential of the cooperative industrial movement in rural areas;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): (a) Government have always encouraged cooperatives in the industrial sector. As a result of such continuous encouragement, industrial cooperatives are playing a significant role in processing of various agricultural products like sugarcane, cotton, milk, fruits and vegetable. Government also encourage cooperatives in development of traditional crafts and industries like handlooms, handicrafts, khadi and other village industries. The National Cooperative Development Corporation alone has so far provided a sum of Rs. 838.09 crores for promoting cooperatives in agro-processings. Again, National Bank for Agriculture and Rural Development (NABARD) has provided a sum of Rs. 324 crores to the handloom cooperatives during the year 1990-91. KVIC has also financed more than 25,000 Co-operative societies.

(b) No such study has been conducted by this Department.

(c) In view of (b) above, this does not arise.

(d) Government are striving to promote industry in rural areas for a number of reasons including employment generation. Some studies have also been conducted in this behalf. However, a separate study of the type mentioned in (b) above has not been considered necessary.

Illegal and Unauthorised construction of Houses

4292. **SHRI RAJNATH SONKAR SHASTRI:** Will the Minister of **URBAN DEVELOPMENT** be pleased to state:

(a) the details of illegal and unauthorised constructed houses in Delhi demolished during the last six months;

(b) the details as to how these houses have come up and the reasons why no initial action has taken against their construction;

(c) whether there is any proposal to punish the authorities responsible for the lapses; and

(d) the steps proposed to be taken to deal with remaining unauthorisedly constructed houses in Delhi.

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (d). It is reported that 273 and 103 houses constructed unauthorisedly (as per attached Statement) were demolished during last six months by Delhi Development Authority and Municipal Corporation of Delhi respectively. Necessary departmental action is taken by these agencies against the concerned official where instances of negligence or connivance come to notice. Instructions have been issued to deal firmly with all cases of unauthorised construction.

STATEMENT

Details of Houses Constructed Unauthorisedly and Demolished by M.C.D. During the last six months and DDA during the period 1/4/90 to 30/9/91

M.C.D.

City Zone	4
Civil Lines Zone	7
Shadra Zone	8
Sadar Paharganj Zone	5
Karol Bagh Zone	4

M.C.D.

South Zone	18
Najafgarh Zone	2
Narela Zone	26
Rohini Zone	29
<i>D.D.A.</i>	
Central Zone	3
West Zone	35
Rohini Zone	113
North Zone	12
East Zone	88
South West Zone	22

Work done by BHEL

4293. SHRI GOVINDA CHANDRA MUNDRA: Will the PRIME MINISTER be pleased to state:

(a) whether due to poor quality of work done by BHEL at Tenughat Thermal Power Project, Lalpasia Dist., Bokaro, the structures of (1) Cement shed (2) C.W. Duct (3) M.C.C. Room (4) Boundry Wall from coordinate 15A+6/18B+50 failed and claims have been taken from insurance company;

(b) the details of various complaints made by GM, TVNL to BHEL in this regard;

(c) the details of enquiries ordered into the matter and the findings thereof; and

(d) the details of disciplinary action taken against those found guilty?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P.K. THUNGON): (a) to (d). No structure failed due to poor quality of work. However, Insurance claims have been lodged in respect of following structures which failed due to reasons given below:

Cement Storage shed

One Gable end walls of temporary cement storage shed which was under construction, collapsed due to cyclone at site.

C.W. Duct

There is only one case of earth caving due to heavy rain as C.W. Duct was constructed in filled-up area.

Motor control Centre (M.C.C.)

Some cracks developed in this building due to uneven settlement of soil.

Boundry wall

A portion of the boundry wall collapsed due to accumulation of water. A letter was received from GM, TVNL regarding collapse of the boundry wall. The matter was jointly investigated by BHEL and TVNL engineers. It was established that the collapse was due to water thrust and not due to poor quality of work.

In view of above no disciplinary action is called for.

**List of plots sent by DDA to MCD
Regarding Unauthorised
Constructions**

4294. SHRI ARJUN SINGH YADAV: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether DDA had forwarded a list of